

(Open Court)

***CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD***

This the **01st** day of **April, 2019**

Present:

HON'BLE MS. AJANTA DAYALAN, MEMBER-A.
HON'BLE MR. RAKESH SAGAR JAIN, MEMBER-J.

C.C.P NO. 330/00045/2017
IN
O.A NO. 330/523/2016

Smt. Parvati Devi, W/o Late Panna Sajwan, aged about 73 years, R/o Village – Naksara, P.O Arya, District - Fatehpur.
.....Applicant.

V E R S U S

1. Shri Anuj Agnipotri, working as Branch Manager, State Bank of India, Branch Khaga, District Fatehpur.
2. Shri P.S. Bist, Sr. D.P.O./NCR/Allahabad.
..... Opposite Parties

Present for the Applicant : Shri S.K. Mishra (absent)

Present for Opposite Parties : Shri A.K. Sinha
Shri V.S. Sisodia

ORDER

(Delivered by Hon'ble Ms. Ajanta Dayalan, Member-A)

List revised. None has appeared for the applicant. A perusal of order sheets show that learned counsel for the applicant was not present on previous listed date i.e. 30.01.2019.

2. Shri A.K. Sinha, learned counsel for respondent No. 1 drew our attention to the calculation sheet (Annexure-1) filed

with the affidavit of compliance dated 04.12.2018 and submitted that in compliance of the order dated 10.11.2016 of this Tribunal passed in O.A No. 523/16, the bank has revised the pension of the applicant under 7th CPC and arrear is calculated Rs. 43,470/- from 01.01.2016 to 30.06.2018. The basic pension of the applicant has also been revised from 3500/- to Rs. 9000/- from the month of July 2018. Learned counsel for the respondent No. 1 has further submitted that as per Annexure-2 of the affidavit of compliance, the bank has adjusted Rs. 34,583/- from the arrears of Rs. 43,470/- and processed the remaining amount of Rs. 8887/- to credit in the applicant's account.

3. We have gone through the affidavit of compliance as well as the annexures and are satisfied that the order of the Tribunal has been complied with. Accordingly, contempt petition is dismissed and the notices issued to the respondents are discharged.

Member-J

Member-A

Anand...